

Central Administrative Tribunal
Jaipur Bench, JAIPUR

ORDERS OF THE BENCH

12th January, 2011

OA 343/2008
MA 312/2010

Present: Shri Ganesh Chaturvedi, counsel for applicant
Shri Hawa Singh, counsel for respondents

Learned counsel for applicants submits that he wants to withdraw this OA as he wants to agitate the matter regarding pensionary benefits as well as compassionate appointment before the authorities. It is stated that husband of applicant No.1 was removed from service on account of willful absence, Whereas her husband was not absent from service willfully but he has disappeared since 1987, as such under these circumstances the respondents ought not to have resorted to disciplinary proceedings and order of removal if passed is of no consequence.

In view of what has been stated above, the applicants are permitted to withdraw this OA. Needless to add that if the applicants are still aggrieved they may file substantive OA for the same cause of action.

With the observations made hereinabove, the OA alongwith MA shall stand disposed of. It is made clear that we have not gone into the merits of the case and this OA is being disposed of only on the basis of submission made by the applicant.

Anil Kumar
(Anil Kumar)
Member (Administrative)

(M.L.Chauhan)
(M.L.Chauhan)
Member (Judicial)

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